CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON APRIL 07, 2015 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

PARNAMI CREDITS LIMITED

Registered Office : SCO 50-51, Parnami Tower, 2nd Floor, Old Judicial Complex, Civil Lines, Gurgaon, Haryana, 122001, India;
Tel: 0124-326721; **Fax:** 0124-323902; **Email:** parnamilimited@gmail.com; **Website:** www.parnamicredits.in
COMPANY INDENTIFICATION NUMBER: L65910HR1993PLC032070

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Mr. Rakeshchand M. Jain (the '**Acquirer**'), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition ofShares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ('SEBI (SAST) Regulations') in respect of the open offer ("**Offer**") for acquisition of up to **871728** (Eight Lacs Seventy One Thousand Seven Hundred Twenty Eight only) fully paid-up equity shares of face value of Rs. 10 each ("**Equity Shares**"), representing 26% of the total share capital of Parnami Credits Limited ("**Target Company**") on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer ("**Voting Share Capital**"), from the eligible shareholders of the Target Company for cash at a price of Rs. **12**/- per equity share (the'Offer'). The Detailed Public Statement ('DPS') with respect to the aforementioned Offer was published on April07, 2015 inall the editions of Business Standard (English National Daily),Business Standard (Hindi National Daily), Navshakti (Marathi) and JyotiDarpan (Regional Language Daily).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number CFD/DCR2/OW/19888/2015 dated July 17, 2015. Capitalizedterms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS.This Corrigendum isbeing issued in all the newspapers in which the original DPS was published. The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Day and Date [Original]	Day and Date [Revised]
Public Announcement (PA)	Friday, March 27, 2015	Friday, March 27, 2015
Publication of DPS in the newspapers	Tuesday, April 07, 2015	Tuesday, April 07, 2015
Filing of the draft letter of offer with SEBI	Wednesday, April 15, 2015	Wednesday, April 15, 2015
Last date for a competitive bid	Wednesday, April 29, 2015	Wednesday, April 29, 2015
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Friday, May 08, 2015	Friday, July 17, 2015
Identified Date*	Tuesday, May 12, 2015	Tuesday, July 21, 2015
Letter of Offer to be dispatched to shareholders	Tuesday, May 19, 2015	Tuesday, July 28, 2015
Last date for revising the Offer price/ number of shares	Thursday, May 21, 2015	Thursday, July 30, 2015
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Friday, May 22, 2015	Friday, July 31, 2015
Date of publication of Offer Opening Public Announcement	Monday, May 25, 2015	Monday, August 03, 2015
Date of commencement of Tendering Period (Offer Opening Date)	Tuesday, May 26, 2015	Tuesday, August 04, 2015
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, June 08, 2015	Monday, August 17, 2015
Last Date for completion of all requirements including payment of consideration	Monday, June 22, 2015	Tuesday, September 01, 2015

** Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the parties to the SPA) are eligible to participate in this Offer any time before the closure of this Offer*

OTHER INFORMATION

1. References to various dates as mentioned in PA/DPS/DLOO should be read as per revised activity schedule as mentioned above.
2. Subject to statutory approvals, the Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOFsent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged
4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations.
5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

SAFFRON
energising ideas

SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
Company Identification Number: U67120MH2007PTC166711
605, Sixth Floor, Centre Point, J .B. Nagar,
Andheri (East), Mumbai - 400 059, India
Tel. No.: +91 22 4082 0917, **Fax No.:** +91 22 4082 0999
Email id: openoffers@saffronadvisor.com
Website: www.saffronadvisor.com
Investor grievance: investorgrievance@saffronadvisor.com
SEBI Registration Number: INM 000011211
Contact Person: Amit Wagle

MASS

MAS SERVICES LIMITED
T-34, IInd Floor, Okhla Industrial Area
Phase-II, New Delhi 110020, India
Tel. No.: +91 11 2638 7281 82, 83
Fax No.: +91 11 2638 7384
Email id: info@masserv.com
Website: www.masserv.com
Investor grievance: pcloffer@masserv.com
SEBI Registration Number: INR000000049
Contact Person: N C Pal

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER
Sd/-
RAKESHCHAND M. JAIN
Place: Mumbai
Date: July 25, 2015

Size: 12 x 25cm